

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.346/99

Thursday this the 3rd day of June, 1999

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

1. T.C.Neelakandan, Safaiwala, Naval Armament Depot, Aluva, Ernakulam.
2. P.V.Raveendran -do-
3. Leelavathy Amma -do-
4. Mary G. -do-
5. Pattumma K.M. -do-
6. P.M.Raghavan -do-
7. K.Danapalan -do-
8. Ambika K.P. -do-
9. Bhama P.V. -do-
10. Usha V.K. -do-
11. T.Narayani -do-
12. A.Premanandan -do-
13. M.C.Rangan, Mukkadam, Naval Armament Depot, Aluva, Ernakulam..Applicants

(By Advocate Mr.M.Rajagopalan)

Vs.

1. Union of India represented by the Secretary, Ministry of Defence, New Delhi.
2. The Chief of Naval Staff, Naval Headquarters, New Delhi.
3. The Flag Officer Commanding-in-Chief, Southern Naval Command, Naval Base, Cochin.4. Respondents

(By Advocate Mr.Govindh K Bharathan (rep.)

The application having been heard on 3.6.1999, the Tribunal on the same day delivered the following:

O R D E R

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Miscellaneous Application 267/99 for joining together and file a single application is allowed.

2. The grievance of the applicants who are non industrial workmen employed in the Naval Armament Depot, which is an industrial establishment is that they are being denied overtime allowance even when they are deployed to work beyond 40 hours a week. The applicants have filed this application jointly for a direction to the respondents to pay the overtime allowance to them when they are made to work beyond 40 hours a week declaring that the applicants who are non-industrial personnel are entitled to get overtime allowance, when they made to work beyond 40 hours a week.

3. When the application came up for hearing today, learned counsel appearing on either side agree^{that} since an identical issue as in this case was considered and decided by this Tribunal in O.A.1028/97 and connected cases, this application may be disposed of directing the third respondent to consider the A.I representation made by the 1st applicant and the similar representations made by other applicants keeping in view the decision of this Tribunal in O.A.1028/97 and connected cases rendered on 21.1.99 and to give the applicants ^{an} appropriate reply within a reasonable time.

4. In the light of the above submission of the learned counsel on either side, the application is disposed of directing the third respondent to consider the representations made by the applicants (A1 and similar representations) keeping in view the decision of the Tribunal dated 21.1.1999 in O.A.1028/97 and connected cases and to give the applicants appropriate speaking orders within a period of three months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 3rd day of June, 1999.


A.V. HARIDASAN
VICE CHAIRMAN

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List of Annexure referred to in the Order:

Annexure.A.1: True copy of the representation dated 24.2.97 submitted by the first applicant to the third respondent.

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